

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.437/87.

Shri A.S.Kasare.

... Applicant

V/s.

Union of India & Ors.

... Respondents.

Original Application No.438/87.

Shri A.P.Gupta.

... Applicant.

V/s.

Union of India & Ors.

Coram: Hon'ble Vice-Chairman, Shri P.S.Shah,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:

Mr.G.K.Masand, advocate for the
applicants and Mr.D.S.Chopra,
Counsel for the respondents.

Oral Judgment:

(Per Shri P.S.Shah, Vice-Chairman)

Dated: 19.10.1989

The questions involved in these two Original Applications No.437/87 and 438/87 are similar to those which arose for decision of this Tribunal in Original Application No.247/87 and 33 other allied matters which were disposed of by common judgment and order dt.17.8.1988.

Mr.D.S.Chopra appearing for the respondents has conceded that these two original applications before us are covered by the aforesaid judgment in O.A. 247/87 and that orders similar to those passed in the said matter may also be passed in these two matters before us.

2. By identical orders dt. 30.6.1987 we directed by way of interim order that the services of the applicants should not be terminated till the disposal of these applications. In view of the interim orders the applicants are still in service and therefore, there is no question of passing an order quashing the termination

and reinstatement as was done in O.A. 247/87. However, we pass the following order:

O R D E R

The respondents are restrained from terminating the services of the applicants without holding a departmental inquiry as prescribed by the rules and in accordance with law. No order as to costs. Orders accordingly.



(P.S. Chaudhuri)
MEMBER (A)



(P.S. Shah)
VICE-CHAIRMAN.

→ Judgment dt. 19/10/89
Send to parties on
11/12/89.

